

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 322 OF 2020

K. Ismail ..... Petitioner

*V e r s u s*

State of Goa & Ors. .... Respondents

Mr. S. S. Kakodkar, Advocate for the Petitioner.

Ms. Ankita Kamat, Additional Government Advocate for the Respondent nos.1 to 5.

Mr. Pavithran AV, Advocate for the Respondent no.6.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 4<sup>th</sup> January, 2021

P.C.

1. Mr. Pavithran, learned Counsel appearing for the respondent no.6, states that copy of the affidavit in reply will be furnished to the learned Counsel for the petitioner latest by tomorrow i.e. 5<sup>th</sup> January, 2021.

2. In case the petitioner wishes to file any rejoinder, leave is granted for the same. The rejoinder to be filed by 14<sup>th</sup> January, 2021 by service of advance copy upon the learned Counsel for the respondents.
  
3. Stand over to 18<sup>th</sup> January, 2021.

M. S. JAWALKAR, J.

M. S. SONAK, J.

arp/\*